# CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. NO.1343 OF 2004

New Delhi, this the 3rd day of February, 2005

## HON'BLE SHRI SHANKER RAJU, MEMBER (J) HON'BLE SHRI S.K. MALHOTRA, MEMBER (A)

L.D. Sharma, SE (Retd.), A-163, Fatch Nagar, New Delhi.

....Applicant.

(By Advocate : Shri Harvir Singh)

#### **VERSUS**

- 1. The Secretary,
  Ministry of Defence,
  Government of India,
  South Block,
  New Delhi.
- 2. The Chief Engineer (D&V), E INC Branch, Army Headquarters, (D&V) Section, Kashmi House, New Delhi-110011.
- 3. The Engineer-in-Chief AHQ Kashmir House, New Delhi-110011.
- 4. Headquarters Chief Engineer, Chandigarh Zone, Area Airport Road, CHANDIGARH-160 003. ...Respondents.

(By Advocate: Shri R.P. Aggarwal)

#### ORDER (ORAL)

### SHRI SHANKER RAJU, MEMBER (J):

Heard the counsel for the parties.

2. Applicant, who was exonerated on 22.9.1999, as the penalty has been set aside by the Ministry of Defence, seeks benefits of recommendations of Vth Central Pay Commission as well as restoration of reduction of salary and increments etc.

Respondents in their reply stated that after payment by 3.

the Unit where the applicant had worked and on issue of

revised LPC by that Unit, the applicant, who was transferred

to other units, the other units are also to be consulted for

preparation of due and drawn statement. It is further stated

by the respondents that efforts are being made to settle the

issue as early as possible and it is expected that the issue will

be settled by October, 2005.

We find that the applicant was exonerated in the year 4.

1999 and the respondents have taken inordinate time to

settle the dues of the applicant.

In this view of the matter, we direct the respondents to 5.

settle the dues of the applicant and in this process he would

utmost cooperation and also furnish render

information as sought. The reliefs prayed for shall be

disbursed to the applicant before 31.8.2005. The applicant

shall also be entitled to interest at the simple rate of 9 % per

annum on the delayed payments.

6. The present OA is disposed of in terms of the directions

given above. No costs.

(S.K. MALHOTRA)

MEMBER (A)

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